

No. 127

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
TESTAMENTARY AND INTESTATE JURISDICTION

MISC. PETITION NO. OF 19 .

CORAM :

Date :

In the matter of the Administrators-
General Act, 1963, and

In the matter of the property and
credits of Deceased.

..... PETITIONER.

Upon reading the petition dated the day of
..... 19 of the petitioner abovenamed and upon hearing
Advocate for the petitioner and this Court being satisfied that there is imminent danger
of misappropriation, deterioration or waste of the property of the abovenamed
deceased, doth under section 10 of the Administrators- General Act, 1963, direct
the Administrator General of Bombay to collect and take possession of the assets of
the said deceased situate within the State of Maharashtra and to hold, deposit, realise,
sell or invest the same according to the provisions of the said Act and this Court doth
further order that the costs of the petitioner of and incidental to the petition and of this
order be paid out of the estate of the said deceased.

Witness Chief Justice at Bombay
aforesaid, this day of 19 .

By the Court,
Prothonotary and Senior Master.

Sealer

The day of 19 .

Order drawn on the Application of
Advocate for